

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE *T.A. No 1062/87*
W.P. No 3394/82 OF

NAME OF THE PARTIES *Khalilullah Khan* Applicant

Versus

U.O.I. Board Respondent

Part A.

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18		

CERTIFICATE

Certified that no further action is required taken and that the case is fit for consignment to the record room (decided)
with this file received from record without (Bosta)

Depection Dated *03/10/11*.....

Counter Signed.....

Signature

Signature of the
Dealing Assistant

Section Officer/In charge

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE TA- 1062 (878) of 19

NAME OF THE PARTIES

Shri Khalilullah Khan Applicant

Versus

Union of India & Respondent

Part A, B & C

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CIVIL SIDE
 CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case..... W.P. 3394-82
 Name of parties..... Khatilullah Khan vs. Union Bhandi
 Date of institution..... 16-7-82..... Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1-	W.P. with Amman and appeal	27	-	102	00		
	2-	Power	2	-	10	00		
	3-	order sheet	1	-				

I have this day of 198 , examined

the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all order have been carried out, and that the record is complete and in order up to the date of the certificate

Date.....

Munsarim
 Clerk

22/12/89

Hon. Justice K. Math. VC

OR
This case has been
recd. from CAT, Allah.
on 24/12/89.

No one is present for the
applicant. Sri. Rajim

Case is admitted.
No CA/RA filed.
Date was fixed from
CAT, Allah.

Bhaspara makes appearance
on behalf of opposite parties.

Submitted for order
L
21/12

Complaint may be filed within
four weeks to which the
applicant may file rejoinder
within two weeks thereafter.

List for orders on 27/2/90.

Issue notice to the applicant
by name as well as to his
Counsel.

[Signature]
VC

OR
Notice issued
18/1/90

ke

OR
Notices were
issued on 10/1/90
Notice of
Applicant's Counsel
has been return
back with postal
return. "AT 2/1/90
4C del. dated 8/1/90
9147"

S. P. Order

L
26/12
Bench copy is not
available L

2017 90 1/15

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO.1062 of 1987 (T)
(W.P. NO.3394 of 1982)

Khalilullah Khan Applicant.
Versus
Union of India & Others Respondents.

27.2.1990

Hon'ble Justice K. Nath, V.C.

Hon'ble Mr. K.J. Raman, A.M.

Sri B.K. Shukla files vakalatnama on behalf of all the respondents. No one is present on behalf of the applicant. The notice, which was issued to the applicant. by Registered post, is presumed served. The notice issued to the applicant's counsel has been received back with the postal report that he could not be found despite repeated efforts.

The petition is, therefore, dismissed for non-prosecution.

Sd/-
A.M.

Sd/-
V.C.

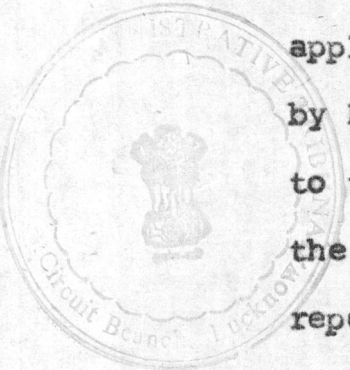
// True Copy //

rim/
Checked 2/13

Devi 17/3/90
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench,
Lucknow

(2)

Received copy
IB Shukla
19/3/90



Group A/14/8

P. 100, 52
5264

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW.

WERIT PETITION NO. 5394 OF 1982

KHALILULLAH KHAN ... PETITIONER

VERSUS

Union of India and others ...Opp.Parties.

I N D E X

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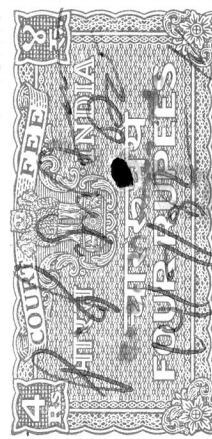
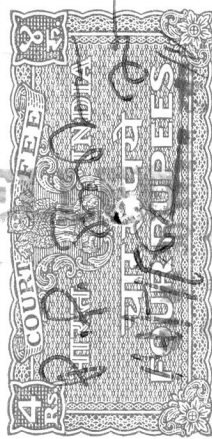
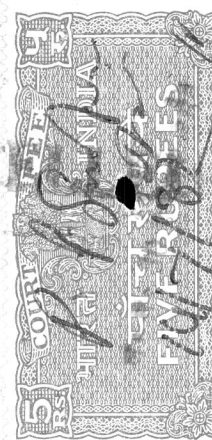
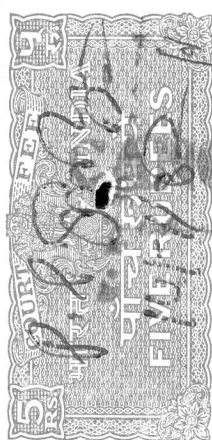
P. P. Srivastava
(P. P. SRIVASTAVA)
ADVOCATE
COUNSEL FOR THE PETITIONER

Lucknow dated July 14, 1982

8979

INDIA COURT FEE

50 Rs.



2/10

PAID

on the Honorable High Court of Judicature at Allhabad (Allahabad Bench) India

of NO 3394/4-1901

Khalilullah Khan

Ruler

Advocate of India & Allahabad

DP Singh

A/10

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW.

.....

Writ Petition No.

of 1982

3394

A/17

Khalil Ullah Khan aged about 48 years son of Shri
Hafiz Ullah Khan, Resident of Raja Bazar, Lucknow.

.....Petitioner

Versus

1. Union of India through the General Manager,
North Eastern Railway, Gorakhpur.
2. Divisional Rail Manager, North Eastern Railway,
Lucknow.
3. Senior Divisional Mechanical Engineer, North
Eastern Railway, Lucknow.

.....Opposite Parties.

WRIT PETITION UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA.

.....

The petitioner above named most respectfully
submits as under:-

1. That the present writ petition is directed
against the order dated 9-6-1981 served upon the
petitioner on 2-7.1981 by which the petitioner has
been reduced from the grade of Shunter Grade Rs 290-400



Khalil Ullah Khan

MEMO.

Em impressed 50-00
Elven Adhesive 50-00
Total 100-00

Correct but final Court-fee report
will be made on receipt of lower
Court record.
In time up to
Papers filed. Copy of V. C.
should also be filed.

Last Imp Order Am 2
27 26-12-81

Recd
14/7/82
30

(15)

2
14/7

Shubh nagar

Let it on 19th July
1982

16-2-82

Hon U. C. Sinhatana J.

Admit. & issue notice.

W

19.7.82

Hon. Justice K. Nalk, v.c.
Hon. K. J. Ramen, A.M.

Sri B. K. Shukla
files Vakalatname on
behalf of all the respondents.
No one is present on
behalf of the applicant.
The notice, which was
issued to the applicant
by Registered post, is
presumed served. The
notice issued to the
applicant's counsel
has been received
back with the postal
report that he could
not be found despite
repeated efforts.

The petition is,
therefore, dismissed for
non-prosecution.

WJR

A.M.

27-2-90
M.

WJR
v.c.

to the lower grade of Fire.man Grade Rs 260-350 fixing his pay at Rs 334/- per month with loss of seniority, copy of which is annexed as ANNEXURE NO.1 and against the order dated 26-12-81 by which appeal of the has been rejected, a true copy of which is filed as ANNEXURE NO.2 to this writ petition.

2. That the petitioner was appointed as Engine Cleaner by the order of Divisional Mechanical Engineer, Gonda on 14-10-1954 and in the year 1959 he was promoted as Fireman II and thereafter he was promoted as Fireman I in the year 1964.

3. That in the year 1973 the petitioner on account of his satisfactory performance on various posts was promoted to the post of Shunter Grade Rs 290-400 by OP No.3 and was confirmed as Shunter in the year 1978.

4. That on 30-1-1980 the petitioner was booked to perform his duty as Shunter in Transhipment Yard on N.E.Railway, from 0 Hr. to 8 Hrs.

5. That the petitioner in compliance of the aforesaid booking reported for duty and took over charge of Loco No.32073 from Sri Rahmat Ullah Shunter.

6. That at the time of taking over charge the petitioner found the Engine in a proper and satisfactory operating condition. Both the gauge glasses were found full of water. These glasses are provided



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in stem engines to ensure the correct level of water in the boiler and also to avoid lead plug fussion.

7. That according to the provisions of Operating Manual a shunter or driver is required to ensure the working condition of the gauge glasses by blowing down water as soon as he takes over charge of the stationary engine before its operation.

8. That according to the provisions and guide lines as provided in the Operating Manual the petitioner blowed the water in gauge glasses to find out as to whether the gauge glasses were in perfect working order. While doing so the left side gauge glass burst and right side gauge glass showing full of water level having country made blow throw cock fitted therein.

9. That since the right side glass was showing full of water level and on account of country made blow throw cock fitted therein it was not possible for the petitioner to test the right side glass properly in the absence of tools. However, even in the absence of tools the petitioner tried his best to find out the genuinness of right side gauge glass.

10. That it is not necessary for the shunter to be provided tool box as in the case of drivers who are sent on running duty on lines.



For the

8/10

11. That the petitioner was performing shunting duty as he could not refuse to perform his duties in the absence of tools, it was under these circumstances that the petitioner operated the Engine and after an hour the lead-plug fussion took place and having come to know of it, the petitioner informed the Foreman on duty for taking immediate necessary action. Thereafter another Engine was provided which pulled the petitioner's Engine to the Shed.

12. That on 30.1.80 i.e. the same day in the morning the boiler Inspector arrived in the shed for the examination of the said engine to find out the defects in the same.

13. That after a careful examination he prepared a preliminary enquiry report and submitted the same to the authorities concerned.

14. That on the basis of the said preliminary enquiry report the petitioner was placed under suspension on 30.1.1980 and a charge sheet was served upon him on 6-3-80 by the Sr.Divisional Mechanical Engineer OP No.3. A true copy of the charge sheet is Annexure no. 3 to this writ petition.

15. That on 5-5-1980 Sri A.N.Mahendro, Loco Inspector, N.E.Railway was appointed as Enquiry Officer to conduct the departmental inquiry.



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16. That along with the said charge sheet the petitioner was also served with the allegation of imputation.

17. That the evidence sought to be relied upon in support of the charges was the preliminary enquiry report of the Boiler Inspector dated 30.1.1980 which was not supplied to the petitioner along with the charge sheet.

18. That the petitioner was required to submit reply to the charge sheet within 10 days.

19. That the petitioner soon after the receipt of the charge sheet demanded the Boiler Inspector's report in order to submit an effective reply. But in spite of the petitioner's request the said report of the Boiler Inspector was not given to the petitioner. However, the petitioner submitted reply to the charge sheet on 9-4-1980, a true copy of which is annexed as ANNEXURE NO.4 to this writ petition.

20. That Sri A.N.Mahendro started to hold enquiry and he directed the petitioner to appoint his defence counsel.

21. That the petitioner appointed Sri M.L.Devedi Senior Clerk of Loco as his defence counsel.



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22. That the Enquiry Officer without recording the statements of relevant witnesses and also without furnishing the copy of the Boiler Inspector's report to the petitioner required the petitioner on 26-12-1980 to give his statement.

23. That on 26-12-1980 the petitioner requested the Enquiry Officer to summon M. Francis Boiler Inspector, Rahmat Ulla Shunter and Mohd. Ibrahim 2nd Fireman who were the relevant prosecution witnesses but the Enquiry Officer did not consider the request of the petitioner and recorded the statement of the petitioner first on 26.12.80 and thereafter the statements of the aforesaid prosecution witnesses were recorded on 27--1-1981.

24. That the petitioner was not given the Boiler Inspector's report and he was forced to cross-examine the Boiler Inspector in the absence of his preliminary inquiry report dated 30-1-1980.

25. That thereafter nothing was done by the Enquiry Officer in the matter and ultimately he submitted his Enquiry Report to the Punishing authority.

26. That after the receipt of the enquiry report the the punishing authority passed the punishment order on 9-6-81 as contained in Annexure 1.

27. That no show cause notice was given to the petitioner before passing the punishment order.



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28. That the copy of the enquiry report was neither supplied to the petitioner at any stage of the disciplinary proceedings nor it was given to him along with the punishment order.

29. That after the receipt of the punishment order Annexure 1 the petitioner sent a telegram to OP No.2 requesting him to supply the petitioner a copy of the enquiry report as submitted by the Enquiry Officer so that he may be able to submit an effective appeal to the appellate authority.

30. That even in spite of specific request made by the petitioner he was not supplied the copy of the Enquiry report submitted by the Enquiry Officer to the punishing authority. However, even in the absence of the said enquiry report the petitioner preferred appeal. A copy of the memo of appeal is filed herewith as ANNEXURE NO.5 to this writ petition.

31. That the aforesaid appeal preferred by the petitioner was rejected by order dated 26-12-81 a true copy of which has been filed as Annexure 2 to this petition.

32. That the post of Shunter is higher in rank to Fireman and as such the aforesaid order amounts to reduction in rank which is a major punishment and the postponment of increment of the petitioner with loss of seniority and reduction of pay in the time scale at Rs 334/- amounts to double punishment.



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33. That the petitioner left with no other alternative, speedy and efficacious remedy prefers this writ petition on the following amongst other :-

: G R O U N D S :

- i) Because the punishment order dated 9.6.81 contained in Annexure 1 is cryptic, non-speaking and non-reasoned order.
- ii) Because the petitioner was not supplied the copy of the enquiry report at any stage of the enquiry proceedings and as such he was deprived of reasonable opportunity of defence.
- iii) Because in the absence of enquiry report and also in the absence of detailed and reasoned order the petitioner was deprived of his right of appeal in an effective manner.
- iv) Because the punishing authority having not supplied the copy of the enquiry report to the petitioner and placing reliance thereon has acted against the provisions of the Railway Servant Disciplinary & Appeal Rules.
- v) Because the evidence i.e. the Boiler's Inspector's report which was the basis of the charge sheet and the punishment order, was not made available to the petitioner at any stage of the enquiry proceedings and the petitioner could not cross examine the Boiler Inspector effectively in the absence of his report.

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vi) Because it was obligatory on the part of the Enquiry Officer to supply the petitioner the copy of the Boiler Inspector's report dated 8/15-2-1980 before he was called upon to cross-examine the Boiler Inspector.

vii) Because the Enquiry Officer having recorded the statement of the petitioner first and thereafter recording the statements of PWs has committed material irregularity which vitiates the entire enquiry proceedings.

viii) Because in view of the facts and circumstances of the case the oral enquiry was necessary and the ~~evidence~~ Enquiry Officer having not recorded the statements of the relevant witnesses committed manifest error of law which vitiates the entire enquiry proceedings.

ix) Because there exists no evidence on the basis of which the punishment order could be justified.

x) Because the charge sheet and charges levelled against the petitioner are in-definite and vague.

xi) Because having not given the petitioner the show cause notice against the proposed punishment the punishing authority acted in gross violation of principles of natural justice.

xii) Because in the event of enquiry having been conducted by the officer other than disciplinary authority, it was obligatory on the part of the

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disciplinary authority to give the petitioner an opportunity to submit representation against the proposed penalty, having not done so the disciplinary authority has acted in gross violation of the mandatory provisions of Railway Servants Disciplinary and Appeal Rules 1968.

xiii) Because the appellate order does not contain any reason and the same being cryptic, non-reasoned and non-speaking is liable to be set aside.

xiv) Because the appeal preferred by the petitioner has been rejected in a mechanical manner without application of mind.

xv) Because the entire disciplinary proceedings have been conducted in a most illegal and arbitrary manner.

WHEREFORE, it is most respectfully prayed that this Hon'ble Court be graciously pleased :-

(A) to issue a Writ, Order or Direction in the nature of Certiorari quashing the punishment order dated 9.6.81 contained in Annexure 1 and the order dated 26-12-81 contained in Annexure 2 passed in appeal.

(B) to issue a Writ, Order or Direction in the nature of Mandamus commanding the OPs to give the petitioner all the benefits e.g. salary and continuity of service, as if the punishment order dated 9.6.81 was never imposed upon the petitioner.

(C) to issue any other Writ or Order as deemed just and proper in the circumstances of the case.

(D) to allow the costs of this writ petition to the petitioner.

P.P. Adv
(P.P.Srivastava)
Advocate,
Counsel for the Petitioner.

Lucknow dated July ,1982

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW.

Writ Petition No. of 1982

Khalil Ullah Khan Petitioner

Versus

Union of India and othersOpp.Parties.

ANNEXURE NO.2

N.E.Railway

No.M/30/6 Dated 26-12-81

From DRM(MI) To K.U.Khan

Subj: Your appeal dated 1-10-81 against N.I.P. No.
Memo dt.9.6.81

Your appeal has been received by ADM
and passed the following orders:-

" His guilt has been clearly established. There
is, therefore, no scope left for me to interfere
with the order already passed by the Senior DME/LKO "

This is for your information

C/ LF/CB for information and N/A

DMF/M

T.C.
T.C.



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A/19

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW.

...

Writ Petition No. _____ of 1982
Khalil Ullah Khan Petitioner
Versus
Union of India and othersOpp.Parties.

A/19

ANNEXURE NO.3

STANDARD FORM NO.5

STANDARD FORM OF CHARGE SHEET
(Rules of the Railway Servants Discipline and Appeal
Rules 1968)

No. M/30/6

N.E.Railway(Name of Railway Administration)

(Place of Issue) D.S. Office Lucknow dt. 29.2.80
6/3

MEMORANDUM

The President/Railway Board/undersigned proposes) to hold an inquiry against Sri K.U.Khan/SH-B/CH Shed under rule 9 of the Railway Servants(Discipline and Appeal) Rules, 1968. The substance of the imputation of misconduct or misbehaviour or gross neglect of duty in respect of which the enquiry is proposed to be held is in the enclosed statement of articles of charge (Annexure 1). The statement of the imputations of misconduct or misbehaviour or gross neglect of duty in support of each article of charge is enclosed(Annexure II). A list of documents by which and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed(Annexure III & IV).
2. Shri KU Khan is hereby informed that if he so desires, he can inspect and take extracts from the documents mentioned in the enclosed list of documents (Annexure III) at any time during office hours within five days of receipt of this Memorandum. If he desires to be given access to any other documents which are



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in the possession of railway administration but not mentioned in the enclosed list of documents (Annexure III), he should give a notice to that effect to the undersigned, N.E. Railway within ~~one~~ ten days of the receipt of this Memorandum indicating the relevance of the documents required by him for inspection. The disciplinary authority may refuse permission to inspect all or any such documents as are, in its opinion, not relevant to the case or it would be against the public interest of security of the State to allow access thereto. He should complete inspection of additional documents within five days of their being made available. He will be permitted to take extracts from such of the additional documents as he is permitted to inspect.

3. Sri K.U.Khan is informed that request for access to documents made at later stages of the inquiry will not be entertained unless sufficient cause is shown for the delay in making the request within the time limit specified above and the circumstances show clearly that the request could not have been made at an earlier state. No request for access to additional documents will be entertained after the completion of the inquiry unless sufficient cause is shown for not making the request before the completion of the inquiry.

4. Sri K.U.Khan is further informed that he may, if he so desires, take the assistance of any other Railway servant/an official of a Railway Trade Union who satisfied the requirements of Rule 9(9) of the



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Railway servants(Discipline & Appeal) Rules 1968 and Note 1 and/ or Note 2 there under as the case may be for inspecting the documents and assisting him in presenting his case before the Inquiring Authority in the event of an oral inquiry being held. For this purpose, he should nominate one or more persons in order of preference. Before nominating the assisting railway servant(s) or Railway Trade Union officials), Sri K.U.Khan should obtain an undertaking from the nominee(s) that he/they is(are) willing to assist him during the disciplinary proceedings. The undertaking should also contain the particulars of other case(s), if any, in which the nominee(s) had already undertaken to assist and the undertaking should be furnished to the undersigned/General N.E. Railway along with the nomination.

5. Shri K.U.KHAN is hereby directed to submit to the undersigned(through LF CB) a written statement of his defence (which should reach the undersigned) within ten days of receipt of this Memorandum, if he does not require to inspect any documents for the preparation of his defence, and within ten days after completion of inspection of documents if he desires to inspect documents, and also -

a) to state whether he wished to be heard in person; and (b) to furnish the names and addresses of the witnesses, if any, whom he wishes to call in support of his defence, and (c) to furnish a list of documents, if any, which he wishes to produce in support of his defence.

6. Sri K.U.Khan is informed that an inquiry will be held only in respect of these articles of charge



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as are mpt ad,otted- He should, therefore, specifically admit or deny each Article of charge.

7. Shri K.U.Khan is further informed that if he does not submit written statement of defence within the period specified in para 5 or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of rule 9 of the Railway Servants(Discipline & Appeal) Rules 1968 or the orders/directions issued in pursuance of the said Rules, the inquiring authority may hold the inquiry ex-parte.

8. The attention of Sri K.U.Khan is invited to Rule 20 of the Railway Services(Conduct) Rules, 1966 under which no Railway servant shall being or attempt to bring any political or other influence to bear upon any superior authority to further his interests in respect of matters pertaining to his service under the Govt. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Sri K.U.Khan is aware of such a representation and that it has been made at his instance and action will be taken against him for violation of Rule 20 of the Railway Service(Conduct) Rules, 1966.

9. The receipt of this memorandum may be acknowledged.

Sd.Illigible
Name and designation of competent authority SR. D.M.E. LJN

Enclosures.

To

Sri K.U.Khan, Shunter, B, CB SHED.



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ANNEXURE TO STANDARD FORM NO. 5 MEMORANDUM OF CHARGE SHEET UNDER RULE 8 OF THE RS(D&A) RULES 1968

ANNEXURE 1

Statement of Articles of charge framed against Shri K.U.Khan Shunter B CB Shed (Name and designation of the Railway Servant)

Annexure 1

That Sri K.U.Khan while functioning as Shunter on 30.1.80 is charged with serious misconduct as per imputation on Annexure II below

(Here enter definite and distinct article of charge)

Annexure II

That during the aforesaid period and while functioning in the aforesaid office, the said Shri K.U.Khan SHUNTER B CB SHED BASED ON SR BIO/II/LIN's No.Sr.BIO/LJN(II)/32073-T /462 dt .8/15-2-80.

(Here enter definite and distinct article of charge).

ANNEXURE III

That during the aforesaid period and while functioning in the aforesaid office, said Shri *sk*

(Here enter definite and distinct article of charges)



sk

Annexure II

STATEMENT OF IMPUTATION OF MISCONDUCT OR MISBEHAVIOUR IN SUPPORT OF THE ARTICLE OF CHARGE FRAMED AGAINST

8/27

SRI K.U. KHAN / SHUNTER B/CS Shed.

(Name and designation of the Railway servant)

Please see charges on back.

ANNEXURE III

SHRI K.U.KHAN/Sh B/CB

Based on Sr BIO/II/LIN No.Sr.BIO/LJN(II)/32073/T dated 8/15-2-80.

ANNEXURE IV

List of witnesses by whom the article of charges framed e.g. that Sri(Name and Designation of the Rly.Servant).

T.C.



For file

-6-

Shri K.U.Khan/Shunter B/CS Shed

Charges:- Careless working.

Imputations :- That Sri K.U.Khan Shunter B CB Shed while performing shunting in TPT/Yard on 30.1.80 with loco No.32073/T failed to ensure that B/S the Gauge Column cocks of the engine were functioning properly and the Gauge Glasses were showing correct water level. Consequently the Lead Plugs of the engine got fused due to shortage of water in the Boiler. as he failed to maintain proper water level although B/S Injectors were working satisfactorily.

This tantamounts to the serious neglect of duty on the part of said Shri K.U.Khan shunter B CB Shed.

Sd. Illigible
SR DME /LJN

Kmb



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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
SITTING AT LUCKNOW.

Writ Petition No. of 1982

Khalil Ullah Khan Petitioner

Versus

Union of India and others Opp. Parties.

ANNEXURE No.4

To

The D.M.E.(L)

N.E.Railway Lucknow

Sub: Explanation of the charge sheet No.M/30/6
dated 29.2.80/6-3-80

Sir,

(1) With reference to the charge sheet No.M/30/6
D/29.2.80/6.3.80 I respectfully beg to submit that
the alleged charges framed against me is catagoritly
denied.

(2) The fact of the case is that on 30.1.80 I took
over charge from Sri Rahmat Ullah Shunter B in TPT
Yard at 00/- at the time of performing shunting
with Loco no.32073/T B/S Gauge Glasses showing full
water level on crown plate. To ensure the said water
level I blow through the L/S gauge column cock, the sa
same gauge glass burst away any how and with so many
troubles it was closed because the cocks were not
at ease.

(3) On this happening I blow through the next gauge
glass which was jammed as the ~~country~~ country made
blow through cock was fitted. On the basis of the
full glass showing water level in both the glass. I
performed shunting and I several times feed the
water through injectors between shunting. At about

Khalil Ullah Khan



23

23

Annex4

-2-

23/20

two hours the lead plug got fused when the glass of R/s showing full water level in the boiler.

(4) The same happening was practically proved before BIO/LJN (BIO/LJN report on which may and my fireman Sri Amrik Singh and FIC's signature have been obtained will follow.

(5) It is really unfortunate that I am being charge sheeted for showing serious neglect of duty. It is crystal clear in the said BIO's report that I am not guilty of the charges levelled against me. If your honour even not aware and satisfied with the practical proofs, I request for the defence please.

For which I shall be grateful to you and oblige.

Yours faithfully,

Sd.K.U.Khan

9/4

(K.U.Khan)

Shunter B, Charbagh, Lucknow.

9-4-1980

....

T.C.

K. U. Khan



24

In the Hon'ble High Court of Judicature at Allahabad
Sitting at Lucknow.

Writ Petition No. of 1982

Khalil Ullah Khan Petitioner

Versus

State Union of India and others . . . Opp. Parties.

Annexure No.5

To

The DRM/NE Rly

LJN.

REF: Appeal against NIP No. M /30/6 dt.9.6.81.

Sir,

With due respect and humble submission I beg to state that the charges are framed on the report of BIO. It is quite clear that Sri Charan Singh, Fitter had held enitially for his bad workmanship in the causing fussion of lead plug on 32073/T on 30.1.80. Then we have been also attached partially responsible in this connection. The extract of the report is contradictory upto an extent. One side he says that B/S guage glass showing correct water level, the other side he says that R/S showing full water without movements it means that when L/S of G/Glass which was broken at the time of taking charge we have to work on right side G/Glass in which country made blow through cock was fitted due to which the water of the R/S G/Glass showing water level full which was wrong and we think that we should work sometime so that the water of the boiler is to be consumed then it shows water level with movement although the full glass of water showing wrong. Due to which we received and lead plug fuessed having full water in the glass.

Khalil Ullah Khan



25

1/9

Anne.5

-2-

Although lowering full responsibility on Sri Charan Singh was not charge sheeted and exonerated from the charges by fever.

The Enquiry Officer Mr.A.N.Mahendru who was ordered to conduct DAR proceedings, before the proceeding started he exercise his influence on me that he would tell to Sr.DME to close the case against Sh.B. He took my statement in writing clearly, under his own dictation that FpMan B Amrik Singh was not responsible who only worked as per the instructions given by Shunter.

During the course of DAR proceeding my D.C. raised this issue but it was not recorded in proceedings. Mr.Mahendru who is told to be close up with Sr.DMEw worked against the spirit of natural justice. During Examination whatever the questions asked by my DC were replied by Mr.A.N.Mahendru the E.O. who was acting for Amrik Singh F/Man.

In this connection it is prayed that whole proceedings may kindly be read including BIO's report.

At last I would request your honour that the punishment should have been saved by Fitter, F/Man also where fitter was left untouched and F/Man B was awarded minor punishment, it was I who was drastically punished.

The casticm was the main evil which had been played openly in the whole case.

It is requested that punishment must may kindly be reduced so that I may get relief.

Thanking you, Yours faithfully
Sd.K.U.Khan, F/Man B /
CB Shed. 1.9.81

Note: Personal hearing may kindly be granted to me so that I may put my last expressions.

...

T.C.

Khan

Khan





इं वी उल्लेख २२ - ३००००००० (००००००००)
 (००००००००)

रि. प्रियंका नर २०१२

२०१२ उल्लेख २०१२ - - - प्रियंका

००००

अनपन काका उल्लेख २०१२ - - - २०१२



26

26

In the Hon'ble High Court of Judicature at Allahabad
Sitting at Lucknow.

Writ Petition No. of 1982

26

Khalil Ullah Khan Petitioner

Versus

Union of India and others Opp. Parties.

Affidavit.

I, Khalil Ullah Khan aged about 48 years son of Sri Hafiz Ullah Khan Resident of Raja Bazar Lucknow do hereby solemnly affirm and state on oath as under:-

1. That the deponent is the petitioner in the above noted writ petition and as such he is fully conversant with the facts of the case.
2. That the contents of paras 1 to 33 of the writ petition are true to my personal knowledge except the legal averments which are believed to be true,
3. That the annexures annexed with the writ petition are the true copies of the original documents.



Lucknow dated July 14'82

Khalil Ullah Khan
Deponent.

1/2
3/3

Verification.

I, the deponent named above do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my personal knowledge, nothing material has been concealed and no part of it is false, so help me God.

Khalid Ullah Khan

Deponent.

Lucknow dated July 14, 1982

I, identify the deponent who has signed before me.

P.P. Srivastava
(P.P. Srivastava)
Advocate.



Solemnly affirmed before me on 14-7-1982 at ~~11 am/pm~~ by the deponent who has been identified by *Sri P. P. Srivastava*

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read over to him and explained by me.

COMMISSIONER
High Court, Allahabad
Khalid Ullah Khan
69/290
No. _____
Date 14/7/82

वकालतनामा

केन्द्रीय प्रशासनिक अधिकांश

लखनऊ बेंच

T.M.No. 1062/87 (D)

के समक्ष

के न्यायालय में

वादी
प्रतिवादी

शक्ती लुल्ला शं

दावेदार
अपीलार्थी

प्रतिवादी
वादी

बनाम

भारत संघ इ.सि.ए.

अर्जीदार
प्रत्यार्थी

भारत के राष्ट्रपति इसके द्वारा श्री

~~शक्ती लुल्ला शं~~
शक्ती लुल्ला शं

इल अर्थवक्ता लखनऊ

को उपर्युक्त वाद/अपील/कार्यवाही में भारत संघ को ओर से उपसंजात होने, कार्य करने, आवेदन करने, अभिवचन करने और आगे कार्यवाही करने के लिए दस्तावेज दाखिल करने और वापस लेने, न्यायालय की आदेशिका स्वीकार करने, काउन्सेल, अधिवक्ता या प्लीडर नियुक्त करने और उन्हें अनुदेश देने, रुपया वापस लेने और उसका निक्षेप करने तथा उपर्युक्त वाद/अपील/कार्यवाही में भारत सरकार का साधारण तिनिधित्व करने और भारत संघ के लिए इस प्रकार उपसंजात होने, कार्य करने, आवेदन करने, अभिवचन करने और आगे कार्यवाही करने की अनुषांगिक सभी बातें करने के लिए नियुक्त और प्राधिकृत करते हैं। किन्तु यह इस शर्त के अधीन रहते हुए होगा कि जब तक भारत सरकार के समुचित प्राधिकारी से उस निमित्त पहले ही स्पष्ट प्राधिकार प्राप्त नहीं कर लिया गया है, तब तक उक्त काउन्सेल/अधिवक्ता/प्लीडर या उसके द्वारा नियुक्त काउन्सेल/अधिवक्ता/प्लीडर सभी या किसी प्रतिवादी/प्रत्यासी/अपीलार्थी/वादी/विरोधी पक्षकार के विरुद्ध उस वाद/अपील/दावा/प्रतिरक्षा/कार्यवाही को पूर्णतः या भागतः न तो वापस लेगा, न उसका अधिव्यजन करेगा, न एसा कोई करार करेगा या समझौता करेगा जिसके द्वारा वाद/अपील/कार्यवाही पूर्णतः या भागतः समायोजित की जाए और न उससे उद्भूत या उसमें विवादग्रस्त सभी या किसी विषय को मध्यस्थ को निर्देशित करेगा, परन्तु आपवादिक परिस्थितियों में जब भारत सरकार के समुचित प्राधिकारी से परामर्श करने के लिए पर्याप्त समय नहीं है और वाद में समझौता करने में लोप करना निश्चित रूप से भारत सरकार के हित के प्रतिकूल होगा तो उक्त प्लीडर/अधिवक्ता/काउन्सेल ऐसा कोई करार या समझौता कर सकेगा जिसके द्वारा उक्त वाद/अपील/कार्यवाही पूर्णतः या भागतः समायोजित हो जाय और ऐसे प्रत्येक मामले में काउन्सेल/अधिवक्ता/प्लीडर करार या समझौता करने के विशेष कारण बताते हुए उक्त अधिकारी को तत्काल संसूचित करेगा।

राष्ट्रपति इस प्राधिकार के अनुक्रम में श्री

शक्ती लुल्ला शं

इल अर्थवक्ता लखनऊ

द्वारा किए गए सभी कार्यों का अनुसमर्थन करने को सहमत हैं।

इसके साक्ष्यस्वरूप भारत के राष्ट्रपतिके लिए और उनकी ओर से इस विलेख को आज तारीख को सम्यक् रूप से निष्पादित किया जाता है।

तारीख 19

Accepted
Raj Advocates

(K.K. Dhuria)
निष्पादन करने वाले अधिकारी का पदनाम
Sr. Dial, Personnel Officer
M.E.Ry
Lucknow
for Union of India

PA
34

NS/CCS
64

VAKALATNAMA

Before
In the Court of

Central Administrative Tribunal
Circuit Bench, Lucknow.

8/3/84

TA No. 1062 of 1983 (T)

Khalilullah Khan

Versus

Union of India & others.

I/We. K.P. Singh, Divl. Rly. Manager, N.E. Rly, Lucknow

G.C. Budhlakoti, Sr. Divl. Mech. Engineer,
N.E. Rly, Lucknow

B.K. Shukla

do hereby appoint and authorise Shri.

Lucknow

Railway Advocate.....to appear, act apply and prosecute the above described Writ/Civil Revision/Case/Suit/Applicaion/Appeal on my/our behalf, to file and take back documents, to accept processes of the Court, to deposit moneys and generally to represent myself/ourselves in the above proceeding and to do all things incidental to such appearing, acting, applying, pleading and prosecuting for myself/ourselves.

I/We hereby agree to ratify all acts done by the aforesaid Shri.

B.K. Shukla

Railway Advocate,

Lucknow

.....in pursuance of this authority.

IN WITNESS WHERE OF these presents are duly executed by me/us this.....

P.T.
27/4

.....day of.....198..

(G.C. Budhlakoti)

प्रवर मण्डल योक्ता इञ्जीनयर,
पू०उ०रे०, लखनऊ

(K.P. Singh)

Divisional Railway Manager
N.E. Railway-Lucknow

Accepted
B.K. Shukla
Rly Advocate

28 8/15

In the Hon'ble High Court of Judicature at Allahabad
ब अदालत श्रीमान महोदय
Si Hing at Lucknow

वादी अपीलान्त Sr. Khalilullah Khan

प्रतिवादी रेस्पान्डेन्ट

वकालतनामा



1925/2
147

Khalilullah Khan

(वादी मुद्दई)

बनाम

Union of India & others

प्रतिवादी मुद्दाअलेह

न० मुकद्दमा सन् १९ पेशी की ता० १९ ई०
Prem Prakash Sinhasan

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

Advocate 1213, Anja Nagar
Lucknow-4.

एडवोकेट

महोदय

वकील

नाम अदालत
न० मुकद्दमा
नाम फरिक्तेन

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और दसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त [दस्तखति] रसीद से लेवें या पंघ नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

Khalil Ullah Khan

हस्ताक्षर

साक्षी [गवाह]

साक्षी [गवाह]

दिनांक

महीना

सन् १९

आर० आर० मिश्रा
लै. दार : कलेक्ट्री लखनऊ।

Accepted
[Signature]



1 cf. Rest -
he
25/9/84

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2
36
1/37

V A K A L A T N A M A

Before IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
In the court of (LUCKNOW BENCH)LUCKNOW

W.P. No.3394 of 1984.

Khalil Ullah Khan Petitioner

VERSUS

Union of India and others Opp. Parties.

I/We Naubat Lal . Divisional Rail Manager, North Eastern Railway,
Lucknow, who is ex-officio authorised to act for and on behalf of
Union of India, and S.P. Singh Senior Divisional
Mechanical Engineer, North Eastern Railway, Lucknow.

do hereby appoint and authorise Shri - Sheelendra Kumar
Railway Advocate Lucknow to appear, act, apply
and prosecute the above described suit/Application/Case/Appeal/
Writ/Civil Revision on ~~xxx/xxx~~ behalf - of Union of India,
Divisional Rail Manager, and Senior Divisional Mechanical Engineer,
Lucknow.

to file and take back documents, to accept processes of the court,
to deposit moneys and generally to represent ~~my/self/ourselves~~
for and on behalf of Union of India, Divisional Rail Manager, and
Senior Divisional Mechanical Engineer, Lucknow.

in the baove proceeding and to do all things incidental to such
appearing, acting, applying pleading and prosecuting for and on
behalf of Union of India, Divisional Rail Manager and Senior
Divisional Mechanical Engineer, North Eastern Railway, Lucknow.

I/We hereby agree to ratify all acts done by the aforesaid
~~aforsaid~~ Shri Sheelendra Kumar, Rly. Advocate Lucknow
in pursuance of this authority.

IN WITNESS WHEREOF these presents are duly executed
by me/us this

day of September 1984

Nautil

Divisional Rail Manager,
North Eastern Railway,
Lucknow.

Accepted.
Sheelendra Kumar At 24-9-84
A O. P. Khan W-10023

[Signature]

Sr. Divisional Mechanical Engineer,
North Eastern Railway,
Lucknow.

3
1/157

ORDER SHEET
IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P. No. 3344 of 198 2

vs.

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
16-7-82	<p><u>Kan U.C.S. 7</u></p> <p>Sit it on 19th July 1982</p> <p>S.J.U.C.S. 16-7-82</p>	
19-7-82	<p><u>Jan U.C. Siwarhara, 7</u></p> <p>Admit, issue Issue notice.</p> <p>S.J.U.C.Siwarhara 19-7-82</p>	
19-7-82	<p>MA No</p> <p><u>P.F. Rehar</u></p> <p>Learned counsel for the petitioner has not taken steps for service on of No 1 to 3 in W.P. No. 3344 submitted by M.L.S. 14.6.83</p>	
10/8/82	<p>Rehar in P.F. Rehar P.F. Rehar</p>	

M.C. Dharat
No. 14/102

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
	<p> <i>Hon. Kalyan J</i> <i>Hon. Meharaj</i> </p> <p> <i>Delay condoned</i> <i>Steps accepted. official</i> <i>proceed.</i> </p> <p> <i>Hon.</i> <i>CO. 8-84</i> </p>	
<i>14.8.84</i>	<p> <i>25.9.84</i> <i>Fixed in W.P. for Attendance</i> <i>N.L. to O/L to 3 through R.P.</i> </p> <p> <i>14/8</i> </p>	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
Gandhi Bhawan, Opp. Residency, Lucknow

0/3/90

** TA 1062/87

No. CAT/Allc/Transfer/3167 Dated the 18/1/90

K U Khan

APPLICANT'S

VERSUS

Union of India

RESPONDENT'S

- ① Shri Khalid Ullah Khan S/o Shri H. Aziz
To Ullah Khan S/o Raja Bazar Lucknow
- ② Shri P.P. Srivastava Adv High Court
Lko

Whereas the marginally noted cases has been transferred by H. C. Uko under the provision of the Administrative Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Petition No. 3394/82 The Tribunal has fixed date of 27.2.90 1990. The hearing of the matter.

arising out of order dated H. C. Uko passed by _____ in _____ If no appearance is made on your behalf by your some one duly authorised to Act and plead on your behalf.

The matter will be heard and decided in your absence. given under my hand seal of the Tribunal this 13 day of 1 1990.

dinesh/

[Signature]
DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
Gandhi Bhavan, Opp. Residency, Lucknow

3917 law

7A 10 50/87

0/49

No. CAT/ALD/Transfer/

3169

Dated the

18/11/90

Harbans Lal

APPLICANT'S

A/10

VERSUS

Union of India

RESPONDENT'S

① To *Harbans Lal S/o Khushi Ram Saeni*
No Rly. @ No LD 1131-B Rodwel Road
Alambagh Lko

② *Shri P.P. Srivastava Advt High Courts*
Lucknow

Whereas the marginally noted cases has been transferred by *H.C.Lko* under the provision of the Administrative Tribunal Act XIII of 1935 and registered in this Tribunal, as above.

Writ Petition No. *2813/82* The Tribunal has fixed date of *27.2.90* of 1990. of the Court of *H.C.Lko* 1990. The hearing of the matter.

arising out of order dated passed by If no appearance is made on your behalf by your some one duly authorised to Act and plead on your behalf.

The matter will be heard and decided in your absence. given under my hand seal of the Tribunal this *15* day of *1* 1990.

dinesh/

[Signature]
DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
Gandhi Bhawan, Opp. Residency, Lucknow

o/c
3/10

TA 1062/87

No. CAT/ALD/Transfer/3466/90 Dated the 18/1/90

K. D. Khan

31/6/9

APPLICANT'S

VERSUS

Union of India

RESPONDENT'S

Shri. Khalid Ullah Khan Sh. Shri. H. Aziz
To Ullah Khan No. Raja Bazar Lucknow
Shri. Pawan Prakash Srivastava High Court Lucknow
Lko.

Whereas the marginally noted cases has been transferred
by H. C. Uko under the provision of the Administrative
Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Petition No. 339/1/87 The Tribunal has fixed date of
of 1990. of the Court of 27 290 1990. The hearing
H. C. Uko of the matter.

arising out of order dated _____ If no appearance is made on your
_____ passed by _____ behalf by your some one duly authorized
_____ to Act and plead on your behalf.

The matter will be heard and decided in your absence
given under my hand seal of the Tribunal this 13
day of _____ 1990.

dinesh/

DEPUTY REGISTRAR

4523

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ १०

W.P.

3394

सं०

सन १६ १० में

Khalilullah Khan

प्राथी

Union of India प्रति

प्रत्याथी

Senior Divisional Mechanical Engineer

North Eastern Railway

Lucknow

प्रत्याथी

N. चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 25 माह 9 सन 16 84 या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार करा जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और न होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हो उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 014 माह 8 सन 16 84 को जारी किया गया।

..... के एडवोकेट

तिथि



Signature

डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दौवानी विभाग

प्रकोणांक (मुतफरिफ) प्रार्थना - पत्र संख्या सन १६ ई०

..... सं० ३३९५ सन १६ ४२ ई० में

Khaleullah Khan

प्राथी

Union of India प्रति

प्रत्याथी

Union of India through the General Manager

North Eastern Railway Gorakhpur

Gorakhpur

प्रत्याथी

चूंकि ऊपर लिखे प्राथी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

.....के नाम केलिये प्रार्थना-पत्र

अतः आपको आदेश दिया जाता है कि आप दिनांक १५ माह १ सन १६ ई०

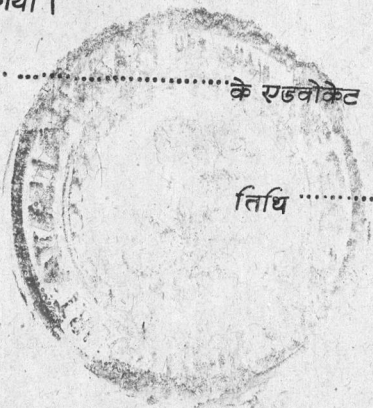
उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार का जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किशो और होगी।

अतः हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित प्रायेंगे।

हस्ताक्षर और न्यायालय की मोहर से आज दिनांक १५ माह १ सन १६ ई० किया गया।

.....के एडवोकेट

तिथि



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डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बेंच, लखनऊ

(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णक (मुतफर्रिक) प्रार्थना - पत्र संख्या सन १९

३५
ई०

..... 3394 सन १९४० ई० में

..... Khelullah Khan प्रार्थी

..... Union of India प्रति प्रत्याधी

..... Divisional Rail Manager, प्रत्याधी

..... North Eastern Railway प्रत्याधी

..... Lucknow प्रत्याधी

चूंकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

..... के नाम केलिये प्रार्थना-पत्र

दिया है, अतः आपको आदेश दिया जाता है कि आप दिनांक 25 9 माह सन १९४५ को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञापित किशो और दिन होगी।

विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपको ओर से कार्य करने के लिए कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपको अनुपस्थित में हो जायेंगे।

मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक 16 8 माह सन १९४५ जारी किया गया।

..... के एडवोकेट

तिथि



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डिप्टी रजिस्ट्रार
इलाहाबाद/लखनऊ

सूचना—इस न्यायालय की १९४२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले क्लर्क के हस्ताक्षर